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తెలంగాణ రాజపత్రము
THE TELANGANA GAZETTE
PART IV-A EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 14] HYDERABAD, SATURDAY, DECEMBER 17, 2016.

TELANGANA BILLS
TELANGANA LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Telangana Legislative Assembly on 17th December, 2016.

L. A BILL No. 14 OF 2016.

A BILL FURTHER TO AMEND THE TELANGANA DISTRICTS (FORMATION) ACT, 1974.

Be it enacted by the Legislature of the State of Telangana in the Sixty-seventh Year of the Republic of India as follows:-

1. (1) This Act may be called the Telangana Districts (Formation) (Amendment) Act, 2016.

(2) It shall be deemed to have come into force with effect from 02-06-2014.

Short title
and
commence-
ment.

B.218-1 (H)

[1]

**Amend-
ment of
section 3.
Act No. 7
of 1974.**

2. In the Telangana Districts (Formation) Act, 1974, in section 3, after sub-section (6), the following sub-section shall be added, namely,-

“(7) Notwithstanding anything contained in sub-section (5), Government may issue notification under sub-section (1) to form a new District, Revenue Division, Mandal, Village in variance to the proposals notified under sub-section (5)”.

**Repeal of
Ordinance
No. 6 of
2016.**

3. The Telangana Districts (Formation) (Amendment) Ordinance, 2016 is hereby repealed.

STATEMENT OF OBJECTS AND REASONS

Pursuant to the formation of State of Telangana with effect from 02-06-2014, in terms of the Andhra Pradesh Reorganization Act, 2014, the development of the State and the responsive administration has been one of the top priorities for the Government. In order to achieve the same, the reorganization of the district administrative units into smaller and efficient units has been considered as an effective measure.

The Telangana Districts (Formation) Act, 1974 empowers the Government to create new Districts, Revenue Divisions and Mandals respectively, duly following the procedure provided therein and the rules made thereunder.

In response to the Preliminary Notification issued under the said Act, in Form I, proposing to create 17 new Districts, 15 Revenue Divisions and 44 new Mandals, more than 1 lakh representations were received and large number of these representations related to creation of new Districts, Revenue Divisions and Mandals which have not been notified.

However, bringing the Government closer to the common man and for decentralised development of the various areas of the State and to have better administration being the very intent and purpose behind the creation of new Districts, Revenue Divisions and Mandals, after examination, it has been felt appropriate to consider the representations received and to create new Districts, Revenue Divisions and Mandals, wherever feasible and reasonable.

So as to facilitate the Government for consideration of the large number of representations so received, it has been decided to amend the Act suitably to issue Notification under sub-section (1) of section 3, to form new Districts, Revenue Divisions and Mandals in variance to the proposals under sub-section (5) of section 3 of the Act.

Since the Legislature of the State was not then in session and it has become imperative for the Government to implement the said decision immediately, the Telangana Districts (Formation) (Amendment) Ordinance, 2016 (Telangana Ordinance No. 6 of 2016) has been promulgated by the Governor and the same has been published in the Telangana Gazette dated 7th October, 2016.

This Bill seeks to replace the said Ordinance.

MD. MAHAMOOD ALI,
Deputy Chief Minister,
Revenue, Relief & Rehabilitation,
ULC, Stamps & Registration.

**MEMORANDUM UNDER RULE 95 OF THE RULES OF
PROCEDURE AND CONDUCT OF BUSINESS IN THE
TELANGANA LEGISLATIVE ASSEMBLY.**

The Telangana Districts (Formation) (Amendment) Bill, 2016, after it is passed by the Legislature of the State, may be submitted to the Governor for his assent under Article 200 of the Constitution of India.

MD. MAHAMOOD ALI,
Deputy Chief Minister,
Revenue, Relief & Rehabilitation,
ULC, Stamps & Registration.

Dr. S. RAJA SADARAM,
Secretary to State Legislature.